

SLP(Crl.)No. 329 OF 2002
ITEM No.48

Court No. 8

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 329/2002

(From the judgement and order dated 05/09/2001 in AN 561-A, 50/00
of The HIGH COURT OF J & K AT JAMMU)

MOTI LAL SARAF

Petitioner (s)

VERSUS

STATE OF JAMMU & KASHMIR & ANR.

Respondent (s)

(With Appln(s). for stay)

Date : 1/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. A.K. Raina, Adv.,
Mr. R.D. Upadhyay, Adv.

For Respondent (s) Mr. Anis Suhrawardy, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J.
.SP2

Learned advocate appearing for the Respondent states,
on instructions, that he would file necessary memo of
appearance. Counter affidavit be filed within two weeks
from the date hereof. Rejoinder affidavit be filed within
two week thereafter. Let the matter appear six weeks
hence.

.SP1

(R.K. Dhawan)
Court Master

(D.D. Jindal)
Assistant Registrar